

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4099
ANSWERED ON:19.02.2014
HARASSMENT BY CVC
Ram Shri Purnmasi;Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether CVC is harassing complainants who have filed complaints under the Public Interest Disclosure & Protection of Informer (PIDPI) Resolution and the complainants are not informed of the action taken on their complaints for months and if so, the details thereof;
- (b) whether the CVC is not adhering to the limit of one month in disposing complaints received under PIDPI and if so, the action taken in this regard;
- (c) whether instead of investigating the complaints received under PIDPI, CVC simply forwarded the complaints to the departments concerned for necessary action and if so, the details thereof;
- (d) whether CVO and DOPT have investigated the complaints received under PIDPI; and
- (e) if so, whether the complainants have been informed of the outcome of the investigation and if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCE AND PENSIONS AND MINISTER OF THE STATE IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY)

- (a) to (c) The Screening Committee set up by the Central Vigilance Commission (CVC), examines all the complaints received under Public Interest Disclosure & Protection of Informer (PIDPI) Resolution, followed by a decision on such complaints by CVC. After receiving the orders of the Central Vigilance Commission (CVC) for calling from the concerned Departments/Organisations, an investigation report or a factual report or for taking necessary action on such complaints received under Public Interest Disclosure & Protection of Informer (PIDPI) Resolution, intimation is sent to the complainant suitably.
- (d) & (e) Complaints received under Public Interest Disclosure & Protection of Informer (PIDPI) Resolution are being investigated.